

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**I.A. No. 127 of 2011 in**  
**D.F.R. 697 of 2011**

**Dated :26<sup>th</sup> July, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Tamil Nadu Electricity Board** **... Appellant(s)**

**Versus**

**Sree Rengaraaj Power (P) Ltd & Anr.** **....Respondent(s)**

**Counsel for the Appellant(s): Mr. S. Vallinayagam**  
**Counsel for the Respondent(s): Mrs. N. Shoba, Mr. Sriram J. Thalopathy &**  
**Mr. V. Adhimoolam for R.1**

**ORDER**

Mr. Adhimoolam undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply to the application for condonation of delay.

Post the matter on **05.08.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply to the condone delay Application after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**TS/KS**